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**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

IA 198 of 2017 in C.P. (I.B) No. 29/9/NCLT/AHM/2017

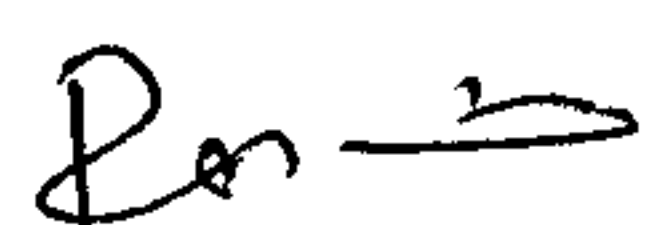
Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 21.07.2017**

Name of the Company: Rajesh Lohia, IRP
V/s.
Bhagwan Motors Pvt Ltd. & others.

Section of the Companies Act: Section 9 of the Insolvency and Bankruptcy
Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	Rajesh Lohia	IRP	Self	
2.				

ORDER

Learned PCS Mr. Rajesh Lohia IRP present. None present for Respondents.

This application is filed by the IRP appointed in CP(IB) 29/2017. The IRP is appointed on 06.06.2017 and his tenure is for thirty days and it has already expired.


This application is filed seeking directions to the Management of the Corporate Debtor.

The IRP represented that resolution to continue him has not been approved by the committee of creditors constituted by him.

The IRP withdraw the application on the ground that his tenure is over.

It is for the committee of creditors to act under section 22(3) of the code.

Application is disposed of as withdrawn.


**BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

Dated this the 21st day of July, 2017.